

CUSTOMS AND CENTRAL EXCISE LAWS (REPEAL) ACT, 2004

25 of 2004

[21st December, 2004]

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CUSTOMS AND CENTRAL EXCISE LAWS (REPEAL) ACT, 2004

25 of 2004

[21st December, 2004]

An Act to repeal certain Customs and Central Excise enactments. Be it enacted by Parliament in the Fifty-fifth Year of the Republic of India as follows:--

1. Short title :-

Section - This Act may be called the Customs and Central Excise Laws (Repeal) Act, 2004.

2. Repeal of certain enactments :-

Section The enactments specified in the Schedule are hereby repealed.

2. Savings :-

Section The enactments specified in the Schedule are hereby repealed.

SCHEDULE 1

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(See section 2)

Year	Number	Short title

(1)	(2)	(3)
1958	27	The Mineral Oils (Additional Duties of Excise and Customs) Act, 1958.
1959	58	The Sugar (Special Excise Duty) Act, 1959.
1986	45	The Central Duties of Excise (Retrospective Exemption) Act, 1986
1986	62	The Custom and Excise Revenues Appellate Tribunal Act, 1986.
1988	29	The Customs and Central Excises Laws (Amendment) Act, 1988.